

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

MENTIONING

**C.P. No. 106 /2012
I.A. 51/2016**

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November, 2016, 10.30 A.M

Name of the Company		Kanhaiya Lal Mehta & Ors. -Vs- Gemine Barter Pvt. Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Atasi Sarkar

Respondents

Rahar
8.11.16

Breemoyee Purkayastha

Petitioners

S. Purkayastha
8/11/16

ORDER

Ld. Counsels for the Petitioners and Respondents are present.
I.A.No. 51/2016 has been moved by the respondents with a prayer that direction be given to return the original Share Transfer Register to the applicants. Petitioners' Counsel submitted that she has no objection allowing the application but a copy of the Share Transfer

Register may be kept on record. I.A.No. 51/2016 is hereby allowed. Original Share Transfer Register may be returned to the respondent-applicant provided a copy of the Share Transfer Register is kept on record. Therefore, I.A.No. 51/2016 stands disposed of.

In this case it appears from the Order Sheet that process of settlement is going on amongst the parties and the Hon'ble Supreme Court has nominated Hon'ble Mr. Justice R.V.Raveendran, former judge of the Supreme Court to mediate the matter. However, report is yet to be received.

List the matter on 05/12/2016 at 10.30 AM for further order.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)